

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)

Appeal No. 190 of 2013 & IA No. 258, 259 & 260 of 2013 &
Appeal No. 191 of 2013 & IA Nos. 261, 262, 263 & 264 of 2013

Dated : 20th February, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Appeal No. 190 of 2013 &
IA No. 258, 259 & 260 of 2013

M/s Sree Rangaraaj Ispat Industries Pvt. Ltd. ...Appellant(s)
Versus
Tamil Nadu Electricity Board & Ors. ...Respondent(s)

Counsel for the Appellant(s): Mr. K. Seshadri
Counsel for the Respondent(s): Mr. S. Vallinayagam

Appeal No. 191 of 2013 &
IA Nos. 261, 262, 263 & 264 of 2013

M/s Sree Rangaraaj Ispat Industries Pvt. Ltd. ...Appellant(s)
Versus
Tamil Nadu Electricity Board & Ors. ...Respondent(s)

Counsel for the Appellant(s): Mr. K. Seshadri
Counsel for the Respondent(s): Mr. S. Vallinayagam

ORDER

The Learned Counsel for the Appellant as well as the Respondents are directed to file their respective written submissions on or before 04.03.2014 after serving copy on the other side.

Post the matter for reporting compliance and making further submissions on **04.03.2014 at Delhi Bench.**

(Rakesh Nath)
Technical Member
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(Justice M. KarpagaVinayagam)
Chairperson